

HIGH COURT OF TRIPURA
COMPETATIVE EXAMINATION FOR DIRECT RECRUITMENT TO GRADE-
III OF THE TRIPURA JUDICIAL SERVICE (TJS), 2020

LAW PAPER-I

Total marks - 100
Duration- 3 hrs

PART-I

1. Write short notes on any 3 (three) of the following topics: **3X5 = 15**
- (a) Money Bill
 - (b) Grounds for disqualification of Members of Parliament
 - (c) Emergency provisions
 - (d) Habeas Corpus
 - (e) Right to Property
2. Elucidate any one of the following: **1X10=10**
- (a) "The fact that judiciary has a say in the matter of amendment of Constitution is the most notable aspect of the doctrine of basic structure"
 - (b) Freedom of Religion and its extent.

PART-II

3. Write short notes on any 3 (three) of the following topics: **3X5 = 15**
- (a) Distinction between a Decree and an Order
 - (b) Difference between Preliminary and Final Decree
 - (c) *res subjudice* & *res judicata*
 - (d) Rejection of Plaint
 - (e) Doctrine of restitution
4. Elucidate any one of the following: **1X10=10**
- (a) Attachment before judgment
 - (b) Difference between Review & Revision

PART-III

5. Write short notes on any 3 (three) of the following topics: **3X5 = 15**
- (a) Essentials of a valid offer
 - (b) Void Agreement
 - (c) Difference between Coercion & Duress
 - (d) Public policy in Contracts
 - (e) Doctrine of Frustration
6. Elucidate any one of the following: **1X10=10**
- (a) "The liability of the surety is co-extensive with that of the Principal debtor"
 - (b) Discharge of a contract by agreement

PART-IV

7. Write short notes on any 3 (three) of the following topics: **3X5 = 15**
- (a) Oral Transfer
 - (b) Doctrine of *lis pendens*
 - (c) Exception to the doctrine of election
 - (d) Usufructuary mortgage
 - (e) The maxim "redeem up, foreclose down"
8. Elucidate any one of the following: **1X10=10**
- (a) Marshalling and contribution to the mortgage-debt
 - (b) "Contract for sale of land is not a contract *uberrima fides* but the seller is under an obligation to disclose latent defect of which he is aware".
-